

that huge stocks have accumulated at the Synthetic Drugs Plant at Hyderabad ;

(b) if so, the reasons therefor;

(c) whether it is a fact that the said plant has gone into production much earlier than the scheduled date of production ; and

(d) the steps taken to liquidate the accumulated stocks ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Some stocks have accumulated in the Synthetic Drugs plant.

(b) The reasons are (i) higher cost of production as compared to prices of imported drugs ; and (ii) availability of large quantities of imported drugs in the market.

(c) No.

(d) Action has been initiated to ;

(i) Restrict/ban the import of drugs in the production programme of this plant ; and

(ii) examine the cost structure with a view to reducing the costs of production and thereby selling prices of the products.

The off take of the products of this plant is expected to improve as the stocks of imported drugs are progressively liquidated.

#### Out-of-Turn Allotment on False Medical Certificates

8503. SHRI GHAYOOR ALI KHAN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the majority of employees who secured Government accommodation on out-of-turn basis, did so by producing false Medical Certificates and whether Government propose to enquire into all such allotments of types I and II quarters, made on out-of-turn basis since 1965 ;

(b) the measures Government propose to take to solve the accommodation problem of employees recruited since 1955 and whose chances of allotment have been adversely affected because of bulk allotment of out-of-turn basis ; and

(c) the time likely to be taken by Government when all employees recruited since 1955 entitled for types I and II accommodation will be provided with Government accommodation ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The out of turn allotments on medical grounds are made on the basis of medical certificates produced by Government employees concerned.

In a few cases complaints were received that the medical certificates produced by the Government Servants were false but on investigations the certificates were found to be genuine. The proposal to make enquiries into all such allotments does not arise.

(b) In order to safeguard the interests of Government employees awaiting allotment on the regular waiting lists, only a small percentage of vacancies has been given for allotment on out of turn basis. Subject to availability of funds, the Government is taking necessary steps to provide, as many residences as possible, in the general pool.

(c) In type I, the date of priority covered in Delhi/New Delhi is 12th October, 1955 whereas in case of type II the date of priority covered is 3rd June, 1949. In type I, most of the employees recruited in 1955 have been allotted general pool accommodation in Delhi/New Delhi whereas in case of type II, it will take some more time to provide residential accommodation to those employees who were recruited in 1955. During 1968-69, 428 residences were constructed in type II and during 1969-70, 1128 type II residence are either in progress or being taken up for construction in Delhi/New Delhi. It is the policy to construct more residences in the lower types.